

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1918

ANSWERED ON:26.07.2002

NORMS FOR PREFERENTIAL ALLOTMENT OF EQUITY BY COMPANIES

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government are considering to introduce new norms for preferential allotment of equity by companies;
- (b) if so, whether the Government have constituted any committee on the subject;
- (c) if so, the details thereof; and
- (d) the time by which the said committee is likely to submit its report?

**Answer**

MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH )

(a) to (d): SEBI has prescribed guidelines for preferential issues for listed companies, namely, SEBI (Disclosure and Investors Protection) Guidelines 2000 which regulates pricing, lock-in-period, transferability of instruments issued through preferential allotment, etc.